COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES (1993-94)

(TENTH LOK SABHA)

THIRTY-FIFTH REPORT MINISTRY OF STEEL

ACTION TAKEN BY THE GOVERNMENT ON THE RECOMMENDATIONS CONTAINED IN THE TWENTIETH REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES (TENTH LOK SABHA) ON THE MINISTRY OF STEEL -- RESERVATIONS FOR AND EMPLOYMENT OF SCHEDULED CASTES AND SCHEDULED TRIBES IN VISAKHAPATNAM STEEL PLANT.

1

S E A

Presented to Lok Sabha On

Laid in Rajya Sabha on \_\_\_\_

LOK SABHA SECRETARIAT NEW DELHI

(PARAS RAM PHARDWAJ)

Charter on the Water Water of the Water Water of the Water Water of the Water of School of the Water of School of the Water of School of the Water of th

(PARAS RAM BHARDWAY)
Chairman
TV Controlling on the

# CONTENTS

		PAGE
COMPOSITION	OF THE COMMITTEE	(jii)
INTRODUCTIO	~	(1V)
CHAPTER I	REPORT	1
CHAPTER I	RECOMMENDATIONS OBSERVATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERN	
CHAPTER III	RECOMMENDATIONS DESERVATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE ! VIEW OF GOVERNMENT REPLIES	
CHAPTER IV	RECOMMENDATIONS OBSERVATIONS IN RESPECT OF WHICH REPLIES OF GOVERNMENT HAN NOT BEEN ACCEPTED BY THE COMMITTEE WHICH REQUIRE REITERATION	IE
CHAPTER V	RECOMMENDATIONS OBSERVATIONS IN RESPEC OF WHICH FINAL REPLIES OF GOVERNMENT HAVE NOT BEEN RECEIVED	37
APPENDIX	ANALYSIS OF THE ACTION TAKEN BY GOVERNMENT ON THE RECOMMENDATION CONTAINED IN THE TWENTIETH REPORT (TENTH LOK SABHA)	
	MINUTES OF THE SITTING OF THE  COMMITTEE ON WELFARE OF  SCHEDULED CASTES AND SCHEDULED  TRINES HITLD ON 0 2 / 991	,

## COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES (1993-94) \*\*\*\*

## Shri Parasram Bhardwaj - Chairman

## MEMBERS

## LOK SABHA

- Shri Mahendra Baitha 2.
- Shrimati Dil Kumari Bhandari 3.
- Shri Ram Prakash Chaudhary 4.
- 5. Shri Anadi Charan Das
- 6. Dr. Ram Chandra Dome
- Shri Manikrao Hodalya Gavit 7.
- Shri Kadambur M.R. Janardhanan 8.
- Kum. Padmasree Kudumula 9.
- 10. Shri Ganga Ram Koli
- 11. Shri Birsingh Mahato
- 12. Shri Bheru Lal Meena
- 13. Shri K.H. Muniyappa
- 14. Shri Rup Chand Murmu
- 15. Shri Raj Narain
- 16. Shri Lalit Oraon
- 17. Dr. (Smt.) Padma Nammalvar
- 18. Shri Harchand Singh
- 19. Dr. Ramesh Chand Tomar
- 20. Shri Phool Chand Verma

## RAJYA SABHA

- 21. Shri Prakash Yashwant Ambedkar
- 22. Shri N.E. Balaram
- 23. Shri Ram Deo Bhandari
- 24. Dr. Faguni Ram
- 25. Shrimati Kailashpati
- 26. Shri G.Y. Krishnan
- 27. Shri Mentay Padmanabham
- 28. Shri Ram Ratan Ram
- 29. Shri Nyodek Yonggam
- 30. Shri Ramnarayan Goswami

## SECRETARIAT

- 1. Shi G L Batra, Additional Sacretary 2. Shi S. C Gupta, Joint Secretary 3 Shi S. K Sharma, Assistant Director

## INTRODUCTION

I, the Chairman, Committee on the Welfare of Scheduled Castes and Scheduled Tribes, having been authorised by the Committee to submit the Esport on their behalf, present this Thirty—fifth Report (Tenth Lok Sabha) on action Taken by Government on the recommendations contained in the Twentieth Report (Tenth Lok Sabha) on the Ministry of Steel—Reservations for and employment of Scheduled Castes and Scheduled Tribes in Visakhapatnam Steel Plant.

- 2. The Report was considered and adopted by the Committee on 9 March, 1994.
- 3. The Report has been divided into the following Chapters:-
- I. Report.
- II. Recommendations/Observations which have been accepted by the Government.
- III. Recommendations/Observations which the Committee do not desire to pursue in view of Government replies.
  - IV. Recommendations/Observations in respect of which replies of Government have not been accepted by the Committee and which require reiteration.
  - V. Recommendations/Observations in respect of which final replies of Government have not been received.
- 4. An analysis of the Action Taken by Govt. on the recommendations contained in the Twentieth Report of the Committee is given in appendix. It would be observed therefrom that out of 17 recommendations made in the Report, 14 recommendations i.e. 82.35 percent have been accepted by Government. The Committee do not desire to pursue 2 recommendations i.e. 11.75 per cent of their recommendations in view of Government reply 1 recommendation i.e. 5.90 per cent in respect of which reply of Government has not been accepted by the Committee requires reiteration.

NEW DELHI;

April 22. 1994 2 Vaisakha 1916(5) PARAS RAM BHARDWAJ

Chairman, Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

(PIRAS PAM BHARDWAJ)

Continuation on the Welfare the United Scheduled Tribes

## CHAPTER - I

## REPORI

This Report of the Committee deals with the Action Taken by Government on the recommendations contained in the Twentieth Report (Tenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Steel - Reservations for and employment of Scheduled Castes and Scheduled Tribes in Visakhapatnam Steel Plant.

- 1.2 The Twentieth Report was presented to Lok Sabha on April 27, 1993. It contained 17 recommendations. Replies of Government in respect of these recommendations have been examined and are categorised as under:-
- i) Recommendations and observations which have been accepted by the Government.Sl Nos. 2, 3 and 5 to 16
- Recommendations and observations which the Committee do not desire to pursue taking into consideration the replies of the Government.

  Sl Nos. 4 and 17
- iii) Recommendation and observation, reply to which has not been accepted by the Committee and which requires reiteration.

  Sl No.1
- iv) Recommendations and observations in respect of which final replies have not been received.
  NIL.
- 1.3 The Committee will now deal with those action taken replies of the Government which need reiteration or merit comments

#### COMPOSITION OF BOARD

(Recommendation at Sl No.1(Paras 1.17, 1.18, 1.19 & 1.20)

In para 1.17 of the Twentieth Report (Tenth Lok Sabha), 1.4 the Committee had observed that the functional directors on the Board of Public Sector Undertakings are appointed by the Government in accordance with the guidelines issued by the Department of Public Enterprises and the selection of incumbents is done by the PESB. The Committee had also observed that there was no official or non-official director belonging to Scheduled Caste/Scheduled Tribe community on the Board of any of 10 Public Sector Undertakings under the administrative control of the Ministry of Steel. Committee had, therefore, recommended that the Department of, Public Enterprises should incorporate suitable provision in the Rules/Bye-laws of all the Public Sector Enterprises including Visakhapatnam Steel Plant to the effect that one of the Directors on the Board of each of them shall belong to SC/ST communities so as to ensure that the interests of SC/ST employees are safeguarded in a more mean, ingful way. The Committee had further recommended that the Public Enterprises Selection Board should also come forward with the panels of eligible SC/ST persons from different sectors who may be considered for appointment on the Board of all the Public Sector Undertakings including Visakhapatnam Steel Plant. 1.5 In their Action Taken Note, the Ministry of Steel have stated that the Matter had been examined in consultation with the Department of Public Enterprises. It has also been stated that the Government policy is to select non-official Directors from amongst persons with proven ability and good record in the field of industry, commerce, finance etc. and that the Covernment would always consider the claims of suitable SC/ST candidates with the right background. The Government would keep in view the above principle at the time of constitution/reconstitution of the Board of Visakhapatnam Steel Plant. Further, it has been stated that the Ministry of Steel would also explore possibility of appointing suitable SC/ST candidates on the Board of other public sector undertakings under its administrative control on a continuing basis. Government have also attached a list of present directors on the Board of Rashtriya Ispat Nigam Limited according to which 4 posts of functional directors are lying vacant and proposal to fill up 3 posts of non-official directors was with Appointments Committee of the Cabinet.

The Committee appreciate the Government policy 1.6 \* that they have to select non-official Directors from amongst persons with proven ability and good record in the field of industry, commerce, finance etc. and that Government would always consider the claims of suitable SC/ST candidates with the right background. They also take note of the assurance that Government would keep in view the above principle at the time of constitution/ reconstitution of the Board of Vishakapatnam Steel Plant. The Committee have been further assured that Ministry of Steel would also explore possibility of appointing suitable SC/ST candidates on the Board of other public sector undertakings under its administrative control on a continuing basis. The Committee recommend/in the case of all public sector undertakings under the Ministry of Steel, where there are vacancies of non-official directors, the question of appointing suitable SC/ST persons as members on the Board of public undertakings may be considered immediately. The Committee would like to be apprised, of the outcome of the efforts made in this regard.

B. REASONS AND REMEDIES FOR SHORTFALL

(Recommendation at Sl No.2, Paras 2.20, 2.21 & 2.22)

1.7 In para 2.20 of the Twentieth Report (10th Lok Sabha), the Committee had pointed out that despite the massive recruitment exercises including Special Recruitment Drives undertaken by the Visakhapatnam Steel Plant during the years 1989 to 1991 to fill the backlog vacancies of

Scheduled Castes/Scheduled/in Groups A, B and C posts.

/Tribes, there S
had been shortfall
in recruitment T
of SCs/STs

1.8 In their reply, the Ministry of Steel have furnished details of the steps taken to fill up 145 backlog posts under Special Recruitment Drive during 1992-93. It has also been stated that Visakhapatnam Steel Plant Management has been advised to take steps to fill the remaining backlog vacancies within the stipulated period through another Special Recruitment Drivel

The Committee observe that Visakhapatnam Steel 1.9 Plant have initiated steps to fill up only 145 backlog posts as against the backlog of 461 posts as existed on 1.1.1993. The Committee have been assured that remaining backlog posts will be filled up by the end of this year and the Ministry of Steel have advised Visakhapatnam Steel Plant to hold another special recruitment drive in this regard. The Committee/find that/ the backlog of 138 posts\_61 of Management Trainee (tech.) and 77 of Senior Trainees reserved for Scheduled Tribes, only 41 ST candidates, (20 Management Trainee (tech.) and 21 Senior Trainee) who ped qualified in written test and interview have been appointed. In this context, the Committee will like the Visakhapatnam Steel Plant authorities to notify the reserved vacancies to the Director General of Employment Exchanges, New Delhi who has been maintaining a list of eligible candidates from among the SCs/and STs on an All India basis and also to the Director of Scheduled Castes and Scheduled Tribes Welfare in their State. Recognised Associations of SC/ST may also be informed of the vacancies and asked to sponsor suitable candidates.

**T**/ ,

C.SPECIAL RECRUITMENT DRIVE

(Recommendation at S1 No 12 ( Paras 4.10 and 4.11)

- In para 4.10 of the Twentieth Report (Tenth Lok Sabha), the Committee had noted that special recruitment drives were initiated by Vishakapanam Steel Plant to fill up posts reserved for Scheduled Tribes within a stipulated period. The Committee had, therefore, recommended to undertake more Special Recruitment Drive for filling up backlog vacancies reserved for Scheduled Castes and Scheduled Tribes and apprise them of the position.
- 1.11 In their Action Taken Note, the Ministry of Steel have stated that the Management of Vishapapatnam Steel Plant as well as other Public Sector Undertakings under the administrative control of Ministry of Steel have been advised to undertake Special Recruitment Drive for filling up backlog vacancies that existed as on 1.4.1993;

advised Visakhapantnam Steel Plant as well as other public sector undertakings under the administrative control of the Ministry to undertake special recruitment drives for filling up backlog of reserved vacancies that existed on 1.4.1993. The Committee would like to be apprised of the outcome of holding special recruitment drives in these public sector undertakings.

The Committee note that despite the massive recruitment exercises undertaken by the Visakhapatham Steel plant during the years 1999, to 1991, to fill the backlog vacancies of SCs/STs from time to time and the special recruitment drives, there had been shortfell in recruitment of SCs and STs in Group A, B and C posts. The position has not improved much which is evident from the backing position as on 1.1.1993 because there still exists a backlog of SCs and STs in Group A, B, C and D posts to the tune of 193,4,221 and 43 respectively. The backlog position in respect of STcandidates particularly has been found worse especially in A and C categories of posts. The Committee have been told during evidence that roughly within a period of 18 to 24 months, the undertaking would be able to clear the backlog.

The Committee are unhappy to note that the existing backled vacencies in Visakhapatnam Steel Plant in respect of JCs and STs in different categories of posts and especially for STs in 'A' and 'C' categories of posts continue to remain unfilled inspite of Special Recruitment Drives. They therefore, recommend to Visakhapatnam Steel plant to ensure that all thebacklog is liquidated within 18 to 24 months as has been mentioned by the management during the course of evidence and for this all the negasiary measures like. Special Recruitment Drive, conversion of posts as trainees and grouping ofposts atc. should be taken. The Committee also desire that in view of the huge backlog of Schedulad Tribes, the conversion of ST posts to SC posts as for as possible should be avoided.

The existing shortfall in Group 'A' and 'C' posts has been ascribed to non-availability of suitable SC/ST candidates specially in technical streams. The Committee, therefore, recommend to Visakhapatnam Steel Plant to make earnest efforts to conduct a systematic study about the non-availability of SC/ST candidates in technically specialised areas because they feel that it would certainly help Visakhapatnam Steel Plant in their efforts in filling the backlog and to devise effective ways and means to achieve the purpose.

## Reply of the Govt.

Visakhapatnam Steel Plant has reported that 145 backlog posts were taken up under "Special Recruitment Drive" during 1992-93. The current status of the Special Recruitment Drive with reference to the backlog vacancies is given in Annexure. // VSP management has been advised to take steps to file the remaining backlog vacancies with the stipulated period through another "Special Recruitment Drive". Other observations/recommendations of the Committee have been noted for compliance.

Ministry of Steel

No.11(1)/93-Coord. dated 9/12/93

# PROGRESS OF SPECIAL DRIVE RECRUITMENT - 1993 AS ON 29.09.93

Kecomm Inter on 21 and be in 2018 report - 10th let could

S1.			
		Name of the Post	
38		No. of	
ST		Posts	
		Status	

Management Trainee(Tech) 61 interview on 12.7.93 and 13.7.93. Offers of pointment were issued to 25 ST candidates and SC candidates, out of which 20 ST candidates candidates and 45 SC candidates have qualified. test was during current recruitment and vacancies reserved All the qualified candidates were called for STs have not been exchanged with SCs. The posts were advertised in January 1993. Written SC candidates have joined, The Offers issued to candidates were against SC points that arose conducted on 16.5.93 in which 41 ST and 11 †O7 ap-

The posts were advertised in January 1993. Written test was held on 2.5.93 in which 131 ST candidates appeared. Out of them, 32 ST candidates who qualified in the written test were called for interview. 30 ST candidates appeared in the interview held on 3.5.93 and 4.5.93. 23 ST candidates were selected to whom Offers were issued, out of which on) 21 ST candidates have joined. 7

In response to Advertisement issued in January 1993, only two SC candidates applied of which only one was fulfilling the requirements. He was called for interview on 26.4.93. The lone SC candidate, fulfilling the requirements, however, did not appear for the interview.

. (1

Dy.Chief Finance Manager

9

Senior Trainee

77

## BOARD OF DIRECTORS OF RASHTRIYA ISPAT NIGAN LID.

Max.No.	14
Min.No.	5

S.No.	Name	Post held	Date of appointment	Date of expiry of tenure
(A)	FUNCTIONAL DIREC	TI ORS		
1.	Shri J. Mehra	Chairman-cum- Nanaging Director	1.6.1993	31.3.1997
2.	Vacant	Dir.(Fersonnel)	-	The post has falle vacant consequent on resignation of the incumbent from the post on 30/6/9 Proposal to fill up the post has been sent#obtaining ACC's approval.
3.	Vacant	Dir.(Finance)	-	Vacant since 1.8.9 consequent on superannuation of the incumbent on 31.7.93. Proposal to fill up the most has been sent to E.O. on 8/10/93 for obtaining ACC's approval.
4.	Vacant	Dir.(Cperations)	consequent of Shri J. Meh. 1.6.1993.	s fallen vacant on appointment of ra as CMD w.e.f. Proposal to fill up s been sent to PESB 3.
5.	Vacant	Dir.(Commercial)	action for i	s been created and filling up the most been initiated by

1

S.No.	Name	Post held	Date of appointment	Date of expiry of tenure
(B)	GOVERNMENT DIRECTORS	5		
1.	Shri Ajit Kumar	AS&FA(Commerce)	8/9/1993	Action to nominate Shri B.P. Mathur, AS&FA( S&M ) has been initiated.
2.	Shri S. Bandopadhyay	Joint Secretar Deptt. of Coal	y 10.2.1991	
3.	Shri C.I. Kaw	Chief Optg. Suprt., S.E. Railways	26.5.1992	
4.	Shri N.S.Hariharan	Secretary(IFA) Industry & Commerce. Deptt. Govt. of Andhra Pradesh	6.8.1993	
5.	Shri K.Kipgen	Joint Secretary Ministry of St		
(c)	NON-OFFICIAL DIRECTOR	<u>as</u>		

Prepesal with ACC.

- 1. Shri D.P. Gupta, former Chairman, Uttar Pradesh Industrial Consultants Ltd.
- 2. Shri B.V. Reddy, Ex-M.P. of Kernool District of Andhra Pradesh and an experienced leader in the public life.
- 3. Dr. P.L. Agrawal, former Chairman, Steel Authority of India Ltd.

Comments of the Commettee

Please see Para No 1.9 of Chapter I

## RECOMMENDATION NO. 3 ( PARA 2,34) 2,36 & 2,38)

From the figures of the years 1989 to 1991, the Committee observe that the position in regard to the promotion in Visakhepatham Steel Plant in Groups A,B and C in respect of SCs/STs and more so in case of STs is not satisfactory. Shortfall in promotions has been attributed to the fact that there are no eligible SC/ST candidates for promotion.

The Committee are informed during the course of evidence by the Ministry of Steel that they do not expect that there will be shortfall of candidates as once the qualifying period of four years is over, there will be enough flow of candidates for promiton. The management of Misakhapatham Steel Plant also assured during the course of evidence that in order to give some sort of relaxation to SC/ST candidates, when the question of promotion from one cadre to other cadre erises, they will given one or two more chances to them in clearing the tests for promotion.

Besides giving extra chances for passing promition tests the Committee recommend that minimum qualifying period of services may also be relaxed suitably for SC/ST candidate so that there is no occasion for carry\_forward of reserve points as far

The Committee desire that Visakhapatham Steel Plant should clear the shortfell in promotions in respect of Scheduled Castes and Scheduled Tribes in all the Groups of posts at the earliest and apprise than of but progress in this regard.

## REPLY OF THE GOVT.

The recommendations/observations of the Committee have been noted for compliance to the extent possible.

Ministry of Steel

No.11(1)/93-Coord. dated 9//2/93

The Committee regret to note that in Visakhapatnam

Steel Plant in violation of the Presidential Directives,
the percentages Prescribed for Andhra Pradesh i.e. 15% for
Schedule Castes and 6% for Scheduled Tribes are made applicable
in direct reconstruct to Group 'B' posts whereas as per the
Presidential Directives these percentage should have been 15%

find SCs and 7%2% for STs as the recruitment in Group 'A' and 'B'
cases is normally made in all India basis.

The Committee observe that the posts falling under Group 'B' in Visakhapatnam Steel Plant comprise of non-executive category of posts which they have been told are filled by promotion. However, the Committee further observe that at times to meet urgent requirements of experienced persons localised direct recruitment is also resorted to for Group 'B' posts. It whas also been clarified during the course of evidence that the VSP 'as resorted to All India Selection for some category of posts in Group 'B' i.e., direct recruitment on all-lndia basis has been made in Group 'B' posts.

The Ministry of Steel have however, sub-scribed to the views of the Committee that if it has to be open recruitment, it should be on All India basis and that the Ministry is not in favour of localising the recruitment to Group 'B' posts.

The Secretary, Ministry of Steel also agreed during the course of evidence to take up with the VSP management to make the recruitment to Group 'B' posts on all-India basis to the extent there was direct recruitment.

The Committee recommend to the Ministry of Steel to immediately take up this matter with the Visakhapatnam Steel Plant management and ensure that the recruitment by Visakhapatnam Steel Plant to Group 'B' posts is made on all-India basis to the extent there is direct recruitment to Group 'B' posts in Visakhapatnam Steel Plant as has been agreed to by the representative of the Ministry of Steel during the course of the evidence.

## REPLY OF THE GOVERNMENT

The management of VSP has noted the recommendation for compliance

## Ministry of Steel

No.11(1)/93-Coordn. dt. q/2/2 1993.

## RECOMMENDATION No. 6 (PARA 3.20)

The Committee find that in Visakhapatnam Steel Plant cot of around 100 persons recruited by way of negotiations or internal circulation of vacancies among Public Sector Steel Plants and other organisations, none belonged to SC/ST categories. The Committee recommend to the Visakhapatnam Steel Plant authorities to ensure that he interests of SC/ST persons are also duly taken care of whenever such recruitment is made in future.

## REPLY OF GOVERNMENT

The recommendation has been noted for compliance.

Ministry of Steel

No.11(1)/93-Coord. dt. 01/12/1993.

## RECOMMENDATION NO. 7 PARA 3,21 and 3,22

The Committee note with appreciation that the copies of employment notification involving posts reserved for Scheduled Tribes are endorsed by the Visakhapatnam Steel Plant to the project Officer, Integrated Tribal Development Authority, Paderu (which is a tribal area in Visakhapatnam region), and this has helped them to select as many as 85 ST candidates in Group \*D\* posts in the year 1992. The Committee, however, find that the Visakhapatnam is not intimating the reserved vacandies to the Director of SC/ST Welfare of Director of Social Welfare in the State after the Employment Exchange expresses its inability to sponsor SC/ST candidates against the vacancies referred to it by the Visakhapatnam Steel Plant.

The Committee recommend to the Visakhapetnam Steel Plant that the practice of intimating reserved vacancies to the Director of SC/ST Welfare in the State concerned after the employment exchange expresses its inability to sponsor SC/ST candidates against the vancancies referred to it; should be strictly followed by the Visakhapetnam Steel Plant as per the directives on the subject. The Committee feel that this would also, in turn, help the Visakhapetnam Steel plant to fatch the requisite number of Scheduled Castes/Scheduled Tribes candidates with required standards. Reply of the Covt.

The recommendation has been noted for compliance.
Ministry of Steel

No. 11(1)/93/Coord. dt q//2/1993.

## RECOMMENDATION NO.8 (PARA 3.23)

The Committee do not agree with the argument put forward by the Visakhapatnam Steel Plant that due to huge volume of recruitment, it has not been possible to send intimation letters for attending the written test, physical test, etc. by registered post. The Committee feel that it would be better if all the important letters of appointment/interview etc. are sent to SC/ST candidates particularly those residing in hilly, backward and remote areas through Registered Post followed by a copy through ordinary post so as to ensure that at least one letter reaches the candidates well in time. They also urge Visakhapatnam Steel Plant Management to entertain in subsequent recruitment the earlier applications of those dandidates who did not appear for written test/interview and also applications of those candidates which have been received directly.

## REPLY OF GOVERNMENT

VSP has reported that letters of appointment and interview are being sent by Regd. Post wherever SC/ST candidates. are involved. The recommendation that another copy may also be sent by ordinary post, has been noted.

Candidates who do not appear for interview will be given one more opportunity in case the vacancies against which they are imitially called remain unfilled. The recommendation regarding entertainment of applications received directly has been noted.

Ministry of Steel
No.11(1)/93-Coord. dt.9//2/1993

## COMMENDATION No. 9(PARA 3.27)

13

The Committee have taken a serious view of the lapse on the part of Visukhapatnam Steel Plant in not following the practice of intimating precise reasons for non-selection of SC/ST cundidates to Employment Exchanges despite the clear instructions to this effect in the revised Presidential Directives. They find the reply given by the Visukhapatnam Steel Plant Plant Planagement as unsatisfactory and recommend that in all cases of future recruitments this practice should be followed by Visak apatnam Steel Plant Without fail as has been assured by the Visakhapatnam Steel Plant Without fail as has been assured by the Visakhapatnam Steel Plant Without fail as has been assured by the Visakhapatnam Steel Plant Without fail as has been assured by the Visakhapatnam Steel Plant Without fail as has been assured by the Visakhapatnam Steel Plant Without fail as has been assured by the Visakhapatnam Steel Plant Without fail as has been assured by the Visakhapatnam Steel Plant Planagement during the course of evidence.

## REPLY OF THE GOVERNMENT

The recommendation has been noted for compliance.

Ministry of Steel

No.11(1)/93-Coord. dt. 9/12 | 1993



# RECOMMENDATION 10 (PARA 3.30)

The Committee regret to note the omission on the part of Visakhapatnam Steel Plant in not complying with the instructions in the revised Presidential Directives that simultaneously with the advertisement, the vacancies should be brought to the notice of reco-gnised SC/ST organisations. They desire that these instructions are complied with strictly in future as has been agreed to by the Visakhapatnam Steel Plant Management also.

## REPLY OF THE GOVERNMENT

The observation of the Committee has been noted.

Ministry of Steel

No.11(1)/93-Coord. dt. 9//1/ 1993

# RECOMMENDATION (PARA 4.5)

The Committee find that a number of mistakes like non-exchange of vacancies, non-grouping of isolated posts in different categories etc., have occurred in the maintenance of resters by Visakhapatnam Steel Plant. They would like to impress upon the Management of Visakhapatnam Steel Plant that the staff engaged on the maintenance of rosters should be imparted training in the proper implementation of reservation orders and correct maintenance of rosters. The Committee also recommend that the grouping of isolated posts in different categories should be taken up by the Visakhapatnam Steel Plant Management so that the backlog of SC/ST vacancies particularly in Group 'A' posts can be cleared.

## REPLY OF GOVERNMENT

The recommendation has been noted. Management of VSP has initiated action in connection with the grouping of isolated posts in different categories.

## Ministry of Steel

No.11(1)/93-Coord. dt. 9/2/ 1993

# - SENDAT JULE N. - 12 (PARA 4.10) and 4.11/

C

conducted two special recruitment driver for SC s and ST s in the years 1990 and 1991 and after reviewing the backlog position of SC s and ST s as on 1.1.1993 a special recruitment drive nee already been initiated by Visaknapatham Steel Flant to fill up to posts of senior trainees reserved for ST in non-executive entegory and 61 posts of management trainees (technical) reserved for ST s along with a few other backlog posts and it was expected for the recruitment will be completed by April April April 2003.

The Committee appreciate that in Visalhapathan Sidel Plant, the efforts are on to fill up the backlog victories of SCs and STs particularly of STs by reserting to a special recruitment drive for them. The Committee however recommend that keeping in view the huge backlog or SCs and STs in Group. A,B and D posts, the Visakhapatham Steel Plant should resort to special recruitment drives in future as well. The Committee would also like to be apprised of the outside of the special recruitment drive in hand; the recruitment in which is expected to be completed by Visakhapatham Steel Plant in Addit-May, 1993.

# REPLY OF GOVERNMENT

The status of the present Special Recruitment Drive as explained in reply to the recommendation No.2, is given in Annexure.

The management of VSP as well as other PSUs under the administrative control of Ministry of Steel, have been advised to undertake "Special Recruitment Drive" for filling up backlog vacancies that existed as on 1,4.1993.

Comments of the Commettee.
Please see para 1.12 of Chapter I

जिल्लां / निष्णाणां । जिनक स्वरं के लाकार के उत्तर स्वामित द्वारा स्वरंग की किए । कि

# सिफारिश तंख्या 12 पैरा 3.24

समिति को यह नोट करके खेद है कि जाली जाति प्रमाण-पत्रों के 49 मामलों में से 29 मामले 1983 से लीखत पड़े हुए हैं। इस तथ्य को देखते हुए कि पिछले दस वहाँ के दौरान केवल दो मामले निपटार गर हैं, ऐसा लगता है कि जीवन बीमा निगम ने ऐसे मामलों को निपटाने के लिए गम्भीर प्रयास नहीं किए गए। संमिति सिकारिश करती है कि इन

मामलों की जाँच के लिए तेजी सेहार संभव प्रयास किए जायें और सम्बद्ध व्यक्तियों के विरुद्ध कही कार्यवाही की जायें ताकि वास्तावक अ.जा.और अ.ज.जा. के लोगों को परेशानी न हो। इससंद्ध्यमें उन्हें की गयी कार्यवाही से सामित को 6 महीने के भीतर अवगत कराया जार।

## सरकार का उत्तर

जब यह ज्ञात होता है कि अनुसूचित जाति/अनुसूचित जनजाति के . रूप में नियुक्त किए गए किसी उम्मीदवार ने ज्ञूठा प्रमाण-पत्र प्रस्तुत किया है तो, उस कर्मचारी के किरद्ध कोई भी कार्रवाई करने से पहले हम उस मामले को संबंधित राजस्व अधिकारी को भेजते हैं और उसकी रिपोर्ट प्राप्त करते हैं । राजस्व अधिकारी को भेजते हैं और उसकी रिपोर्ट प्राप्त करने में भी काफी विलम्ब हो जाता है । राजस्व अधिकारी से रिपोर्ट प्राप्त करने में भी काफी विलम्ब हो जाता है । राजस्व अधिकारी से रिपोर्ट प्राप्त होने पर ही निगम तुरंत अनुज्ञासनात्मक कार्रवाई प्रारम्भ कर देता है जो शीघ्रता से पूर्ण की जाती है । जिन कर्मचारियों के विरुद्ध अनुज्ञासनात्मक कार्रवाई प्रारम्भ की जाती है वे रिपोर्ट के आधार पर हमारे तारा अनुज्ञासनिक कार्रवाई प्रारम्भ की जाती है वे रिपोर्ट के आधार पर हमारे तारा अनुज्ञासनिक कार्रवाई किए जाने के संबंध में तुरन्त ही न्यायालय जाकर स्थणन आदेश ले तेते हैं और जब तक स्थगन आदेश खारिज नहीं हो जाता इस प्रकार के मामलों में नगम आगे कार्यवाही करने में असमर्थ रहता है । इसलिए प्रमाण-पत्र जारी करने वाले अधिकारी यह मुनिश्चित करें कि अनुसूचित जाति/जनजाति के लोगों के लिए केवल वास्तविक प्रमाण-पत्र ही जारी किए जाते हैं । नियोजक के पास प्रामाणिकता को सत्यार्गित करने का कोई साधन नहीं है ।

हैदेखिए वित्त मंत्रालय, आर्थिक कार्य विभाग, बीमा प्रभाग, काठकाठसँठ 3/25/93-बीमा — ३/ दिनाँक 13.9.94ह

# तिकारिका सँ० 15 पैरा 4-21

समिति ने पाया कि निगय ने तमाज के कमजोर वर्गों को वीमा जो खिम सुरक्षा देने के लिए कुछ योजनाएँ बनाई है। ऐती एक योजना भूमिहीन कृष्ठि श्रीमक वीमा योजना के अन्तर्गत किती भूमिहीन कृष्ठि श्रीमक की मुत्युं हो जाने पर उसके उत्तरराधिकारी को 2000 रूपये मिलते हैं। इस योजना के अन्तर्गत श्रीमक को कोई प्रीमियम राश्चा देने की आवश्यकता नहीं होती। इसी प्रकार ए.गा. वि. पार. लाभागर्थयों को भी भूप जीमा जोखिम उपलब्ध कराया जाता है। उनके मामले में प्रीमियम सरकार द्वारा दिया जाता है, ए.गा. वि. परि. द्वारा नहीं दिया जाता। फिर भी एक अन्य सामाजिक सुरक्षा योजना नामक योजना में रिव्जाचालकों, महुआरों, तेंद्र पत्ता एकत्र करने वालों, सफाई कर्मचारियों और ऐसे 23 अन्य व्यवसायों में आने वाले लोगों के लिए जी. ती. नि. तीमा देन जोखिम उपलब्ध कराता है और 50 प्रतिशत प्रीमियम इस उद्देश्य के लिए स्थापित एक पृथक को से विया जाता है। केंद्र 50 प्रतिशत प्रीमियम मुख्य रजेंसी द्वारा दिया जाता है जो योजना चलाती है।

समिति इन योजनाओं का स्वागत करती है। समिति सुद्धाव देती है कि निगम को अ.जा./अ.ज.जा. के लाभ के लिए कुछ विशेष योजनाओं को चलाने के प्रशन पर विचार करना चाहिए।

## सरकार का उत्तर

व्यवसाय/आग के आधार पर निर्धारित समूहों को समूह कवच प्रदान किया जाता है तथा जाति के आधार पर इस प्रकार का कवच प्रदान करना सम्भव नहीं होगा।

> हेदेखिए वित्त मंत्रालय, आर्थिक कार्य विभाग, वीमा प्रभाग, काठकाठनै० 3/25/93-वीमा - 🏏 विनाँक 13.9.948

# सिफारिश तं० 16 पैरा 4122

समिति यह भी सिकारिश करती है कि निगम को अ.जा./अ.ज.जा. के सामाजिक-आर्थिक विकास के लिए अ.जा./अ.ज.जा. वाहुलय वाले गांवों को अपनाने की योजना शुरू करनी वाहिए। निगम की यह दलील कि यह दीमा संदंधी कार्य नहीं है संतोधजनक नहीं है व्यों कि वैंकों सहित अनेक संस्थान और सरकारी क्षेत्र की कम्पागियां जैसे कोल हीड्या लि, और आई.ओ.ती. ने इस तथ्य के वावजूद कि उनके कार्य क्षेत्रों में यह विलक्षण ही नहीं आते हैं, किर भी ऐसे गांवों को अदनाया है। अतः समिति सुद्धाव देती है कि अ.जा./अ.ज.जा. के तम्माजिक-आर्थिक विकास के लिए इस मामले की नए सिरे से पुनरीक्षा की जाए और इस संवंध में लिए गए निर्णय से समिति को अवगत कराया जाए।

## सरकार का उत्तर

तीमा आंधानयम, 1938 ईधारा 10 ई उ ई के प्रावधानों के अनुसार जीवन वीमा निर्धि को पालिसीधारकों की प्रात्यूति के अतिरिक्त किसी अन्य प्रयोजन के लिए उपयोग करना निष्धे हैं। निगम द्वारा प्राप्त की गयी कानूनी राय से भी विविद्य होता है। के निगम की निर्धि को किसी अन्य प्रयोजन के लिए उपयोग में नहीं लाया जा सकता है। इस को देखते हुए सामित द्वारा विरूप गए सुझाव की सराहना करते हुए भी निगम इस सुझाव को लागू करने में अपनीअसमर्थता ट्यक्त करता है।

हैदेखिए विस्त मंत्रालय, आर्थिक कार्य विभाग, वीमा प्रभाग, का 0क्षा 0सं0 3/25/93—तीया— ✓ विमाक 13.3.94ह

# सिफारिका सैं० 17 पैरा 4.29

समित नोट करती है कि आरतीय जीवन वीमा निगम ने भारतीय यूनिट दूस्ट, भारतीय औद्योगिक वित्त निगम तथा भारतीय औद्योगिक वर्ण तथा निवेद्या निगम के सहयोग से जून, 1989 में एक पृथक कम्पनी तीमा आवास वित्त निगम लिए बनायी है। कम्पनी ने कर्मचारियों, गैर तरकारी सहकारी सामातयों तथा सरकारी क्षेत्र के उपकृषों सहित व्यावतयों तथा संगठनों को आवास वर्ण प्रवान करने के लिए अनेक यो जना एं बनाई हैं। तथा पि समिति को सूचित किया गया कि अजा जिल्ला को लाभ के लिए कोई विदेश योजना नहीं जनाई गयी है। समिति चाहती है कि कम्पनी अजा जिल्ला के जोर अजा के लाभ के लिए किया योजना वनाने परा वचार करे। जैसा कि साहय के दौरान आववासन दिया गया था अजा जिल्ला को वित्त की स्थाजना के अन्तर्गत रियायती ह्याज दर पर वर्ण देने के पृथन की भी जाँच की जाए।

## सरकार का उत्तर

हाउनिंग काइनेंस कम्पनी उधार की पूँजी पर कार्य करती है तथा जिल ब्याज दर पर श्रण प्रदान किए जाते हैं एवं जिल दर पर निधि उधार ली जाती है उसके दीच अन्तर बहुत कम है और इसी से कम्पनी को अपने कार्य करने होते हैं। इस बात को ध्यान में रखते हुए ब्याज की रियायती. दर पर आवासीय श्रण प्रदान करने के लिए कोई योजना वनाना आर्थिक रूप से ट्यवहार्य नहीं होगा।

हृदेखिये वित्त मैत्रालय, आर्थिक कार्य विभाग, वीमा प्रभाग, काठबाठसंठ 3/25/93—वीमा-√ विनांक 13.9.94 €

# RECOMMENDATION (PARA 4.19)

The Committee regret to note that the complaints/
grievances especially on matters like providing of accommodation
for SC/ST Welfare Association, assistance for conducting
centenary celebrations of Dr. B.R.Ambedkar, etc. arose in
Visakhapatnam Steel Plant which in the first instance should
have been settled by informal discussion. They would like
the Viskhapatnam Steel Plant Management to be more considerate
in dealing with the complaints/greevances received from the
SC/ST Employees.

## \* REPLY OF GOVERNMENT

The recommendation has been noted.

Min<sub>1</sub>stry of Steel

No.11(1)/93-Loordo. dt. 9//2/ 1993 -

# RECOMMENDATION (PARA 5.4)

The Committee observe that in Visakhapatnam Steel Plant, the manpower requirement (including that of SCs/STs) of the staff is assessed every year and there is no system of perspective manpower planning. The Committee feel that there should be manpower planning for a minimum period of 5 years which would in turn enable the Visakhapatnam Steel Plant to properly assess their requirement of SCs/STs for the specialised/technical posts and to take timely necessary measures for the selection and training of and ST candidates so that suitable persons are available for apppintment against the reserved vacancies as and when required. The Committee recommend the Visakhapatnam Steel Plant to introduce a system of Manpower Planning, particularly for the SCs and STs for a minimum period of 5 years and publicise the yearly manpower requirement in various cadres for the benefit of SC/ST candidates..

### REPLY OF GOVERNMENT

Recommendation has been noted.

Ministry of Steel No.11(1)/93-Ecordo dt. 9//4/ 1993.

# RECOMMENDATION (PARA 5.10)

The Committee observe that the number of SC/ST employees sent for training to foreign countries is on the lower side. They, therefore, recommend that the Visakhapatnam Steel Plant should ensure that an adequate number of eligible SC and ST employees are deputed for training to foreign countries whether for general purpose of training or for training under agreement/contract signed with the equipment supplier, etc.

## REPLY OF GOVERNMENT

Recommendation has been noted.

Ministry of Steel

No. 11(1)/93-Lourdo. dt. 9/12/93

# RECOMMENDATION (PARA 6.3)

The Committee desire the Visakhapatnam Steel Plant to ensure that from hence onwards the information in regard to the representation of SCs/STs in employment is included in the Annual Report of the Visakhapatnam Steel Plant in the format prescribed for the purpose, under the Presidential Directives.

## REPLY . UF GOVERNMENT

The recommendation has\_been noted.

Ministry of Steel
No. 11(1)/93 Lourdn. dt. 9//2/1993.

## CHAPTER TT

RECOMMENDATIONS AND OBSERVATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT REPLIES

RECOMMENDATION NO.4 (PARA 2.35 and 2.38)

The Committee further observe that in Visakhapatnam Steel Plant, no separate quota for promotion and direct recruitment has been fixed in the recruitment rules for different categories of posts. However, they intend to fix the same as the organisation grows and more and more employees start becoming eligible for promotion. They have been told that in Visakhapatnam Steel Plant with a view to ensuring operation of the manufacturing units, the management had to resor t to large-scale direct recruitment and only a small percentage of posts were filled through promotion of employees who were recruited in earlier years.

The Committee also recommends that separate quotas for direct recruitment and promotion for different categories of posts in the recruitment rules of Visakhapatnam Steel Plant should be fixed early so that the shortfall in promotions due to non-availability of eligible Scheduled Caste/Scheduled Tribe candidates can be made up by temporary diversion of promotional posts to direct recruitment quota and vice-versa.

## REPLY OF THE GOVERNMENT

VSP is a new organisation and bulk of its mampower requirement has necessarily to be met by fresh recruitment at different induction levels. It is not desirable to fix separate quota for direct recruitment and promotion at this stage of the organisation, as it would lead to demands from employees union for promotion even in the absence of eligible candidates in the feeder groups. This will adversely affect the efficiency of the organisation. The question of fixing separate quotas for direct recruitment and promotion will be examined in due course of time.

Ministry of Steel
No.11(1)/93-Coord. dt.9//2/1993

## NO!/ RECOMMENDATION → (PARA 6.8. 6.9 & 6.10)



The Committee note that Visakhapatnam Steel Plant has extended financial assistance for peripheral development of rehabilitation colonies in which SC/ST population also exists and recently a sum of Rs. 20 lakhs is earmarked for peripheral development. The representative of the Ministry of Steel, however, confessed during the course of evidence that Ministry's direct budgetary contribution was practically very little for supporting such activities of the Visakhapatnam Steel Plant.

The Committee recommend that Visakhapatnam Steel Plant about atrive to undertake special schemes for socia-economic development of SCs/STs by adopting village/villages predominantly inhabited by SCs and STs in the vicinity of the Plant. They further recommend that the Visakhapatnam Steel Plant should spend some money from their peripheral Development Fund for the welfare of the Scavangers Community who are the most vulnerable section amongst SCs/STs on the activities like education, employment,

The Committee also desirs the ministry of Steel to come to the rescue of the Visakhapatnam Steel Plant by providing adequate funds from Special Compenent Plan and Tribal Sub Plan to them in undertaking the schemes having a direct relevance to the advancement of the SCs/STs.

## REPLY OF THE GOVERNMENT

No Special Component Plans for SCs/STs are being prepared and implemented by the Ministry of Steel. Ministry of Steel deals with Public Sector Undertakings which are registered under the Companies Act. Their activities are largely manufacturing and trading in natural funds provided to them are in the form of equity or loan ear-

marked for specific commercially viable projects. There is no separate budgetary allocations earmarked for the benefit of SCs/STs. However, the Public Sector Undertakings under the administrative control of the Ministry including Visakhapatnam Steel Plant (Rashtriya Ispat Nigam Limited) undertake the various schemes of peripheral development aimed at improving the quality of life of the rural people living in the vicinity of the projects. These schemes benefit the Scheduled Castes/Scheduled Tribes population living in the surrounding villages.

The recommendation of the Committee for undertaking socio-economic development of SC/ST communities, particularly of SC avenging community, in the vicinity of the plant, has been noted by the management of VSP.

Ministry of Steel

No.11(1)/93-Coord. dt. q/2/1993.

RECOMMENDATIONS AND OBSERVATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE AND WHICH REQUIRE RECOMMENDATION SL. Paras
RECOMMENDATION—1 (1.67, 1.18, 1.19 & 1.20)

The Committee observe that the functional Directors on the Boards of the Public Sector Undertakings are appointed by the Government in accordance with the guidelines issued by the Department of Public interprises and the selection of incumbents is done by the PESB. They further observe that at present there is no Director belonging to SC/ST on the Board of any of the 10 Public Sector Undertakings under the Ministry of Steel including the Visakhapatnam Steel Plant. The apparent reason for this has been attributed to non-availability of eligible SC/ST candidates in the feeder grades.

The Committee regret that at present there are no official or non-official Directors on the Boards of any of 10 Public Sector Undertaking under the Administrative control of the Ministry of Steel and that the Committee's repeated recommendations since 1980s (38th Report 7th Lek Sabha) that one Scheduled Caste/Schedled Tribe person should be nominated as efficial or non-official Directors on the Board of each Public Sector Undertakings', has gone a begging acceptance by the Government.

The Committee very strongly recommend to the Department of Public Enterprises to incorporate suitable provision in the Rules/By laws of all the Public Sector Enterprises including Visakhapatnam Steel Plant to the effect that one of the Directors on the Beard of each of them belongs to SC/ST communities so as to ensure that the interests of SC/ST employees are safeguarded in a more meaningful way.

. . . . . . . . ' –

The Committee further recommend that the Public Enterprises Selection Board should also come forward with the panels of eligible SC/ST persons from different sectors who may be considered for appointment on the Board of all the Public Sector Undertakings including the Visakhapatnam Steel Plant.

## REPLY OF THE GOVERNMENT

The matter has been examined in consultation with the Department of Public Enterprises.

Government policy is to select non-official Directors from amongst persons with proven ability and good record in the field of industry, commerce, finance etc. The Govt. would always consider the claims of suitable SC/ST candidates with the right background.

The above principle will be kept in view at the time of constitution/reconstitution of the Board of Visakha-patnam Steel Plant. The Ministry of Steel will also explore the possibility of appointing suitable SC/ST candidates on the Boards of other PSUs under its administrative control on a continuing basis.

It may, however, be pointed that official Directors have been appointed on five undertakings under the administrative control of Ministry of Steel. Besides, of the CMDs appointed during 1993, belongs to Scheduled Castes communities.

36 Comments of the Committee

Please see para No 16 of Chapter I

#### APPENDIX

(Vide Para 4 of the Introduction)

Analysis of the Action Taken by Government on the recommendations contained in the Twentieth Report of the Committee.

I. Total No. of Recommendations 17

II. Recommendations which have been accepted by Government (vide recommendations at Sl.Nos. 2, 3 and 5 to 16).

Number - 14

Percentage to T otal - 82.35%

III. Recommendations which the Committee do not desire to pursue in view of Government's replies(vide recommendations at S1. Nos. 4 and 17).

Number - 2

Percentage to Total - 11.75%.

IV. Recommendations in respect of which reply of Government has not been accepted by the Committee and which require reiteration (Vide recommendation at S(L/Nim, P)) and of the introduction)

nolysion the total notice by Government in the recorded to Total -5.90%.

- V. Recommendation in respect of which final reply has not been received there
- il. Mumbers Advider which have been accepted by low rement (via Percentage to Fotals 4.1Mil.2, 3 and 5 to 10).

tumber - 14

representation to the F2. for

III. socome suction, under the Committee du not lettre to purque in vieu pr Covernment's repulse(vieu recommendations social Nos. 4 and 17).

MINUTES OF THE 17th SITTING OF THE COMMITTEE ON THE WELFARE OF SCHEDULED (ASTES AND SCHEDULE) 9.3.1994 HELD ON TRIBES CONFIDENTIAL MI NUTES

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES (1993-94)

(TENTH LOK SABHA)

Seventeenth Sitting 9-3. 1994

The Committee sat from 15.00 to 17.00 hrs.

PRESENT

Shri Parga Ram Bhardwaj - Chairman

## MEMBERS

## LOK SABHA

Dr. Ram Chandra Dome

Shri Manikrao Hodalya Gavit З.

4. Kum. Padmasree Kudumula

Shri Ganga Ram Koli 5.

6.

Shri Raj Narain Dr.(Smt.) Padma Nammalvar 7.

Shri Harchand Singh 8.

Dr.Ramesh Chand Tomar 9.

### RAJYA SABHA

- 10. Shri N.E. Balaram
- 11. Shrimati Kailashpati
- 12. Shri Ram Ratan Ram
- Shri Nyodek Yonggam 13.

### SECRETARIAT

- Shri S.C. Gupta, Joint Secretary
- Shri Babu Ram, Under Secretary 2.

The Committee first considered the Draft Report on Ministry of Finance (Deptt. of Economic Affairs-Insurance Division) regarding reservations for and employment of SCs/STs in Life Insurance Corporation of India and appointment of SCs/STs in the panel of Advocates and adopted it with the following modifications:—

Sl.No. Page No. Para No. Line No. Modifications

1	6	1.12	4 Add after relating to SCs and STs:
			"This indicates indifference of the Board in regard to the rights of the SCs and STs." the following
			of the SCs and STs." the following
2	35	4.19 19 to	21 For the last sentence substitute/
		L Halsolf and	The Committee suggest that the
		· · · · · · · · · · · · · · · · · · ·	Corporation should consider the
			\question of taking some special #
			schemes for the benefit of SCs/STs
			and make it a sub-para."

The Committee authorised the Chairman to finalise the Report

factual verification by the Ministry of Finance

(Deptt.of Economic Affairs-Insurance Division).

- The Committee then considered and adopted Draft Report on Action Taken by Govt. on the recommendations contained in the Twenty-first Report(Tenth Lok Sabha) on the Ministry of Human Resource Development (Deptt.of Education) Reservations for and employment of SCs/STs in Kendriya Vidyalaya Sangathan and Kendriya Vidyalayas including reservations for SCs/STs in admissions therein without any modification.
- The Committee also considered and adopted Draft Report on Action Taken by Govt. on the recommendations contained in the Twentieth Report(Tenth Lok Sabha) on Ministry of Steel-Reservations for and employment of SCs/STs in Visakhapatnam Steel Plant without any modification.

The Committee had received Memorando from the SC/ST Employees Welfare Associations of AIIMS, New Delhi; PGI Chandigarh; Lady Hardinge Medical College, New Delhi and Ambedkar Institute of Social Research and Training, New Delhi, etc. on the subject of

contd.../-

Reservation in services including reservation in admission and employment of SCs and STs in Central Medical Institutes and Colleges. The Committee decided to call the representatives of the Associations for vidence before the Committee before finalising their report on the subject.

The Committee also decided to call Sh.B.D.Sharma, former Commissioner for SCs/STs for evidence on the subject of Forest Policy command over and access of tribal people to forest resources before finalising their Report on the subject.

The Committee then adjourned.